Regulation Cell, Corporate Office 5th Floor, Bharat Sanchar Bhawan, Harish Chandra Mathur Lane, Janpath New Delhi – 110001 Tel.: 011 – 23739295, Fax: 011 – 23734081 e-mail: agmregln@gmail.com.



No. 1-20/2012-RegIn/148

Dated: 30-1-2013

To.

The Secretary

Telecom Regulatory Authority of India, Mahanagar Door Sanchar Bhawan, Jawahar Lal Nehru Marg,(Minto Road), New Delhi-110002.

Kind attention: Sh. Arvind Kumar, Advisor(NSL)

SUB: - Consultation paper on "Definition of Adjusted Gross Revenue (AGR) in License Agreements for provision of Internet Services and minimum Presumptive AGR"

Kindly refer your consultation paper No. 19/ 2012 dated 28th Dec, 2012 on subject cited above. In this context the BSNL's point wise reply is as follows.

- 1. The current AGR definition is proper.
- 2. There should be no minimum presumptive AGR be applicable to BWA spectrum holders under internet service licenses.
- 3. The format of the statement of revenue and license fee is proper.

This is for your kind consideration pls.

सत्ताहकार (एन.एस.एत.) <u>-</u> 7 डायरी सं. 2985 दिनांक 31 113

(Raghuvir Singh)
AGM (Regin-II)